Subject:- Relaxation of educational qualification for admission to pre-sea courses of General Purpose Ratings and Certificate Course in Maritime Catering and for issuance of CDC for the natives of Minicoy Island of Union territory of Lakshadweep belonging to Scheduled Tribe. – reg.

The Directorate General of Shipping has received request from the Union Territory of Lakshadweep (UTL), Kavaratti, for relaxation of educational qualification for admission to 6 months GP rating course and 6 months Certificate Courses in Maritime Catering (CCMC) and for issuance of continuous Discharge Certificate (CDC) to the natives of Minicoy Island of UTL, belonging to Scheduled Tribe (ST) category.

2. The Directorate had previously vide DGS Order no. 21 of 2013 dated 7th November, 2013 (F.No.16-TR(1)/2005) allowed relaxation of educational qualification from the minimum requirement of “Xth Standard Passed”, to “VIII Standard passed “ to facilitate the natives of Minicoy Islands of UTL belonging to Scheduled Tribes to take admission in the pre-sea rating courses. This relaxation was for a period of three years and was valid upto 6th November, 2016.

3. This relaxation was allowed as a welfare measure for improving the livelihood of the natives belong to Scheduled Tribe of the distant and remote island of Minicoy, who also belong to a linguistic minority, and to facilitate them to join merchant navy career as
ratings and particularly considering the fact that such students have undergone their primary education upto 8th Standard in Mahal (language) medium and later find difficulties in pursuing their secondary education of 9th and 10th Standards in other medium (language) i.e. Malayalam.

4. The Director General of Shipping, Govt. of India, Mumbai has now considered the request of the UTL Administration and in exercise of powers conferred by clause (1) Section 456 of the Merchant Shipping, 1958 (as amended), on the Central Government and further delegated to the Director General of Shipping vide Ministry of Shipping, GoI, notification No. SO no.3144 dated 17.12.1960, is pleased to relax the minimum educational qualification requirement to “VIII Standard Passed” for admission to 6 months pre-sea training for GP rating course in Maritime Catering (CCMC) and for obtaining CdCs, to the candidate who are natives of Minicoy Island belonging to Scheduled Tribe in the Union Territory of Lakshadweep. This relaxation will be available to such candidate, subject to production of a certificate, in accordance with Government of India, Ministry of Home Affairs Letter no. BC 16014/1/82 & BCD-1 dated 6th August, 1984 to the effect that they are natives of the Lakshadweep and belong to the scheduled Tribe & who & both of whose parents were born in those islands and belong to the Scheduled Tribe of those Island. This order shall not apply to mainland candidates residing in Minicoy Island or in the Union Territory of Lakshadweep. This order shall remain in force for a period of three years from the date of issue and be subject to review thereafter, depending on the need for it, thereafter.

Sd/-

(Dr. Malini V. Shankar)
Director General of Shipping
& ex-officio Addl. Secretary to the govt. of India.
To

The Director,

Administration of the Union Territory of Lakshadweep,

(Department of Port, Shipping & Aviation),

Coral Bhavan,

Kavaratti 682555

Copy forwarded for information and necessary action to:

1. All MMDs.
2. The Shipping Masters, Mumbai/Chennai/Kolkata.
3. All Maritime Training Institutes conducting Rating Course.
5. Computer Cell with a request to upload in the website.
6. Hindi Branch with a request to provide Hindi Versions for dissemination.
7. E-Governance Cell